

INSAT-1B for their communication purposes?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No, Sir.

(b) The tele-communication services in the country are provided by the P&T Department. Under the Indian Telegraphs Act, it is an offence to set up private tele-communication services, unless a licence is obtained from the Ministry of Communication. There can, therefore, be no automatic use by private parties of any alleged spare capacity on INSAT-1B for their communication purposes.

#### LPG dealer's Commission

1415. SHRI SURESH KALMADI: Will the Minister of ENERGY be pleased to refer to the answer to Unstarred question 1623 given in the Rajya Sabha on the 8th August, 1983 and state whether information relating to the steep fall in the dealer's commission since 1956 has since been collected; and if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): In 1956 only Bharat Petroleum Corporation was marketing LPG and the commission of the distributors worked to 18.72 per cent of the price. Currently LPG is being marketed through Indian Oil Corporation/Hindustan Petroleum Corporation/Bharat Petroleum Corporation and the distributor's commission is about 8.39 per cent of the price.

#### Development of Telecommunication Technology

1416. SHRI SURESH KALMADI: Will the Minister of COMMUNICATIONS be pleased to refer to the answer to Unstarred Question 1624 given in the Rajya Sabha on the 8th August, 1983 and state whether Government

have since taken a decision on the proposal of the Department of Electronics regarding setting up of another research centre for development of telecommunication technology?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): The proposal regarding setting up of the organisation to develop digital electronic switching system is still under the consideration of the Government.

#### National Film Festival

1417. SHRI VITHALBHAI MOIL RAM PATEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the National Film Festival held in New Delhi was not profitable;

(b) what is the loss incurred during the last Film Festival and what is the profit or loss of the previous two international Film Festivals; and

(c) whether Government's attention has been drawn to the criticism about the management of the Film Festival?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) The National Film Festival of National Award winning films is aimed at encouraging production of films of aesthetic excellence and social relevance and contributing to the understanding and appreciation of the film cultures of different regions. The Festival held in New Delhi was not intended to be profit-making.

Similarly, the International Film Festival which are organized by the Directorate of Film Festivals, NFDC every year in January are not aimed at making profits. The main objectives of the festival is to project the excellence of the film art of International Cinematographies and to pro-